

quantity of Paduck timber lying in different depots and coupes is not readily available.

(b) : The royalty rate for Paduck timber was revised in November, 1975. The revision of royalty rate for Paduck timber is under consideration with Government. The last information has been received from Andaman and Nicobar Administration in November, 1981.

Calculation of Prices of Levy Sugar

4684 SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) the basis and details of calculation of zone-wise levy prices of sugar for the season 1981-82 which has since been notified by Government;

(b) the zone-wise cost schedule recommended by the High Level Committee (BICP); and

(c) the zone-wise duration and recovery taken for calculation of the above mentioned prices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a): Ex-factory prices of levy sugar notified by the Government for the season 1981-82 have been determined with reference to the provisions of Section 3 (3C) of the Essential Commodities Act, 1955. A statement showing the calculation of zone-wise ex-factory prices of levy sugar is at Annexure. These have been arrived at from the basic conversion cost and other costs recommended by the High Level Committee on the sugar industry, with reference to duration, recovery and minimum cane price applicable for the season 1981-82.

(b) : The zone-wise basic conversion cost recommended by the High Level Committee is at column 10 of the statement.

(c) : The recovery and duration adopted for calculation of the above mentioned levy prices are shown in Columns (3) and (4) respectively of the statement.

Statement

The calculation of ex-factory prices of D-30 grade of sugar notified on 10-11-1981 for 1981-82 sugar year

S, No	Zone	Recovery %	Duration days	Rs. per quintal of sugar						
				Cane cost		Conversion cost	Return	Total Ex-factory price as notified*	Basic conversion cost	
				Cane price (incl. driage)	Purchase tax/cane cess/Coop. Sec. Common					
1	2	3	4	5	6	7	8	9	10	
1	Punjab	9.26	128	145.46	3.06	123.73	31.27	303.52	105.35	
2	Haryana	8.50	145	157.76	18.66	109.16	31.27	316.85	97.54	
3	Rajasthan	9.24	81	157.39	..	143.60	31.27	332.26	106.77	
4	West U.P.	9.70	146	154.34	14.95	75.44	31.27	276.00	71.67	
5	Central UP	9.60	158	156.63	15.10	86.96	31.27	289.96	83.43	

1	2	3	4	5	6	7	8	9	10
6	East U.P. . . .	9.34	101	154.39	15.52	111.63	31.27	312.81	100.47
7	North Bihar	9.09	111	157.96	12.65	113.55	31.27	315.43	118.25
8	South Bihar	8.50	75	153.79	13.53	164.87	31.27	363.46	147.83
9	Gujarat . . .	9.82	160	158.95	13.99	79.54	31.27	283.75	78.43
10	Madhya Pradesh	8.89	84	153.35	6.20	172.94	31.27	363.76	129.76
11	Maharashtra	10.89	160	153.89	15.24	81.39	31.27	281.79	78.78
12	Karnataka . . .	10.09	148	156.85	18.63	74.67	31.27	281.42	74.54
13	Andhra Pradesh .	9.18	125	152.76	17.43	92.39	31.27	293.85	101.08
14	Tamil Nadu and Pondicherry . . .	8.65	160	159.78	25.92	85.93	31.27	302.90	86.51
15	Assam, Orissa, West Bengal and Nagaland	8.50	113	158.20	..	123.65	31.27	313.12	137.54
16	Kerala and Goa	8.60	106	158.19	7.37	103.31	31.27	300.14	94.02

*Note: In the case of weaker units included in schedule VI of the Price Notification, an additional Rs. 26 per quintal has been allowed in the price.

Allotment of Land to Religious Institutions

4685. SHRI CHINTAMANI JENA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of religious institutions to whom land involving places of worship has been allotted by the Central Government|Delhi Administration and what are the details regarding the rate thereof; and

(b) the number of Mosques, Temples, Gurdwaras and Churches which have been benefited from such allotment and the terms and conditions in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The Information is being collected and will be laid on the Table of the Sabha.

Resentment over Denudation of Sal Forest in Chhota Nagpur

4686. SHRI A. K. ROY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the denudation of Sal forests coming from Chhotanagpur area of Bihar had led to resentment amongst the tribals; and

(b) if so, steps taken to develop Sal forests in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) No, Sir.

(b) : Question does not arise. However, along with other species,